

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 279 of 2015 & IA No. 456 of 2015**

**Dated: 25<sup>th</sup> April, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**M/s Aryan Coal Beneficiation Pvt. Ltd. .... Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tushar Nagar,  
Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. C.K.Rai  
Mr. Paramhans for R-1  
Mr. M.G.Ramachandran  
Mr. Anand K.Ganesan for R-2  
Mr. Ravinder Rawat for R-4

**ORDER**

This Appeal, being Appeal No. 279 of 2015 & IA No. 456 of 2015, Respondent No.2 has filed reply to the Appeal memorandum. Mr. C.K.Rai, the learned counsel appearing for Respondent No.1/State Commission and Mr. Ravinder Rawat, the learned counsel appearing for Respondent No.4, prays for and is granted two weeks time to file counter affidavit/reply to the Appeal memorandum. None appears for Respondent No.3/Power Grid, in spite of due service. Rejoinder, if any, be filed within two weeks thereafter.

Post this appeal for hearing on **13<sup>th</sup> July, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

sh/kt